

SC No. 173/2018
FIR No. 366/2017
PS Mundka
State Vs. Vikram Singh etc.

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

None for the accused persons.

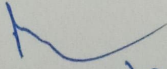
Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

The case is at the stage of PE.

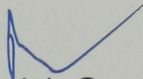
No urgency has been shown so far by any of the party in

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28/7/2020

this case.

In the interest of justice, put up for appearance/ P.E. on 24.08.2020 as the matter pertains to senior citizen. However, the regular dates in other cases are of September, 2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

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C.A. No. 54324/2016
Pawan Vs. State

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

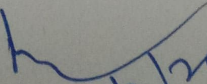
Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent through video conference through CISCO Webex App.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

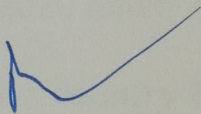
Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


28/7/2020

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In the interest of justice, put up for appearance/ purpose already fixed on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

SC No. 57852/2016
FIR No. 389/2015
PS Khayala
State Vs. Gurvinder Singh

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

None for the accused.

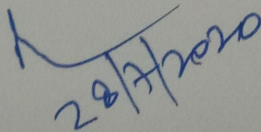
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Record perused.

Earlier this court was vacant.

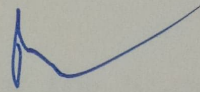
No urgency has been shown so far by any of the party in

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28/7/2020

this case.

In the interest of justice, put up for appearance/ purpose already fixed on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

SC No. 19/2019
FIR No. 411/2015
PS Khyala
State Vs. Suraj & Anr.

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

None for the accused persons.

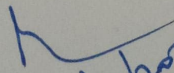
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Record perused.

Earlier this court was vacant.

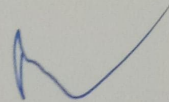
No urgency has been shown so far by any of the party in

Contd....p/2


28/7/2020

this case.

In the interest of justice, put up for appearance/ purpose already fixed on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

SC No. 57481/2016
FIR No. 180/2015
PS Moti Nagar
State Vs. Bhuvneshwar Prasad @ Durgesh

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

None for the accused.

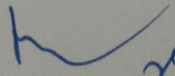
Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

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28/7/2020

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

**SC No. 131/2017
FIR No. 25/2014
PS Mundka
State Vs. Shailender etc.**

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

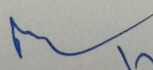
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Accused Jamuna Devi and Archana @ Rachna are already P.O. as per previous ordersheets.

None for remaining two accused persons namely Shailender and Devender @ Deve.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.


28/7/2020

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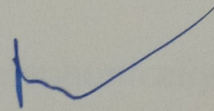
Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

28.07.2020

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**SC No. 324/2017
FIR No. 53/2017
PS Ranjit Nagar
State Vs. Balbeer Singh**

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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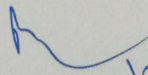
None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

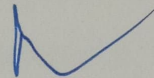

28/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

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Crl. Rev. No. 338/2018
Chanderveer & Ors. Vs. State of Delhi

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionists.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent through video conference through CISCO Webex App.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

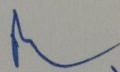
Record perused.

Earlier this court was vacant.

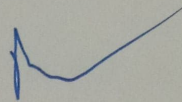
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose

Contd....p/2


28/7/2020

already fixed on 17.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020

SC No. 56264/2016
FIR No. 268/2014
PS Anand Parbat
State Vs. Devender

28.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

None for the accused.

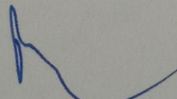
The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

Since the case is at the stage of final arguments, therefore, it is an urgent case.

Reader of the court has informed that no written submission has been filed so far on behalf of accused on the dedicated e-mail id of the court. i.e. readerasj04west@gmail.com.

Contd...p/2


28/7/2020

Reader of the court has further informed that he has sent link to Ld. Counsel for the accused for attending the video conferencing through CISCO Webex App. It is further informed by Reader that Ld. Counsel for the accused has informed him that he has not downloaded the CISCO Webex App., therefore, he is unable to attend the video conferencing through CISCO Webex App.

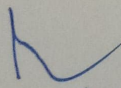
Reader of the court has further informed that Sh. Mahipal Singh, Ld. Counsel the accused has sent an e-mail request for adjournment on the dedicated e-mail id of the court wherein it is submitted that due to death of his sister at Rajasthan and also he is out of town he is unable to attend the date case on 28.07.2020.

Printout of the above said e-mail be taken and be kept on record.

On request and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 20.08.2020.

Ld. Counsel for accused is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments

Contd....p/3



28/7/2020

through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused regarding the next date in this case.

Copy of the order be also sent to the Ld. Counsel for the accused by e-mode for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
28.07.2020